OA No. 330/391/2021

**Open Court** 

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD**.

Dated: This the 19th day of June 2021

Original Application No. 330/00391 of 2021

Hon'ble Mr. Devendra Chaudhary, Member (A)

Lila Devi @Lilawati Devi, a/a 71 years, W/o late Darshan Lal, R/o House No.

63/40 A, Kriti Nagar, Agra Cantt, District, Agra.

... Applicant

By Adv: Shri Manish Yadav

VERSUS

1. Union of India through its Ministry of Defence Ordnance Factories,

New Delhi.

2. The PCDA (Pension) Section, G-1, c/IX, Draupadi Ghat, Allahabad.

Deputy General Manager, Ordnance Equipment Factory, Hazratpur, 3.

Firozabad, District Firozabad.

4. Works Manager, Ordnance Equipment Factory, Hazratpur, Firozabad,

District Firozabad.

...Respondents

By Adv: Shri Chakrapani Vatsyayan

ORDER

I have joined this Bench online through video conferencing.

2. Shri Manish Yadav, learned counsel for the applicant and Shri

Chakrapani Vatsyayan, learned counsel for the respondents, both are

present in court.

3. The present O.A. is preferred with the prayer seeking directions to

the respondents to pay family pension to the applicant who is stated to be

wife of the pensioner. It is strange that even after a period of more than 13

years and several representations in the meanwhile, the matter has not

beendecided upon by the matter as yet.

OA No. 330/391/2021

4. Learned counsel for the applicant submits that the applicant would

be satisfied if the latest representation is directed to be decided in a

defined period of time with respect to her claim.

5. Learned counsel for the respondents has objected to the same.

6. Looking into the facts of the case that the claim of pension is from

the side of the wife of the deceased employee, therefore, the respondent

No.3/competent authority is directed to decide the representation of the

applicant dated 16.7.2019 (Annexure No. 7) within a period of 3 weeks by

passing a reasoned and speaking order, from the date of receipt of a

certified copy of this order.

7. It is made clear that no opinion has been expressed on the merits

of the case.

8. O.A. is disposed of accordingly.

9. Let the copy of the order be made available to learned counsel for

both the parties.

(Devendra Chaudhary) Member (A)

Manish/-